

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 843.
TO BE ANSWERED ON WEDNESDAY, THE 26TH JUNE, 2019.**

FDI RULES TO DOMESTIC e-COMMERCE COMPANIES

843. SHRI Y.S. AVINASH REDDY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government has received any representation from the Confederation of All India Traders seeking application of FDI rules policy on domestic e-commerce companies to abort them from unethical business practices;
- (b) if so, the details thereof; and
- (c) whether the Government has taken any decision on the matter and if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

**THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

- (a): Yes, Sir.
- (b): A letter of the Confederation of All India Traders dated 3rd January, 2019 was received, which *inter-alia* requested that the FDI norms as spelled out in the policy should also be made applicable on domestic e-commerce players as well to restrict them for adopting any unethical business practices and remain at par with other e-commerce players.
- (c): A draft 'National e-Commerce Policy' to lay down strategies to address issues pertinent to this sector has been put in public domain for seeking suggestions. The Government has received suggestions/ grievances on various aspects of e-Commerce sector.
